

**PUBLIC ANNOUNCEMENT UNDER REGULATION 3(1) AND 4 READ WITH REGULATION 15 (1)
OF SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF
SHARES AND TAKEOVERS) REGULATIONS, 2011 ("REGULATIONS")**

Open offer for acquisition of 60,600 Equity Shares of Face Value of ₹10 (Rupees Ten only) each of Leena Consultancy Limited ("Leena"/"Target Company") by Mr. Kirtikumar Ramanlal Shah ("hereinafter referred to as Acquirer")

This Public Announcement ("PA") is being issued by Mark Corporate Advisors Private Limited ("Manager to the Offer") for and on behalf of the Acquirer to the Public shareholders of the Target Company pursuant to and in compliance with, amongst others, Regulation 3(1) and 4 of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ["SEBI (SAST) Regulations, 2011"/"Regulations"].

1) OFFER DETAILS:

1.1 Offer Size: The Acquirer hereby make this Open Offer ("Open Offer") to the Public Shareholders of the Target Company to acquire 60,600 Equity Shares of face value of ₹10 (Rupees Ten only) each of the Target Company ("Equity Share") representing 25.25% of the equity share capital of the Target Company subject to the terms and conditions mentioned in this Public Announcement ("PA"), Detailed Public Statement ("DPS") that will be published and the Letter of Offer ("LoF") which will be sent to the Equity Shareholders of the Target Company, in accordance with the Regulations.

1.2 Offer Price / Consideration: The Offer price of ₹13 (Rupees Thirteen only) per Equity Share of Face Value of ₹10 (Rupees Ten only) each, is in compliance with Regulation 8 of the Regulations ("Offer Price"), aggregating to a consideration of ₹7,87,800 (Rupees Seven Lakhs Eighty Seven Thousand Eight Hundred only), assuming full acceptance in the Open Offer ("Offer Size").

1.3 Mode of Payment: The Offer Price will be paid in cash, in accordance with Regulation 9(1) (a) of the Regulations.

1.4 Type of Offer: This is a triggered offer under Regulation 3(1) and 4 of the Regulations.

2) TRANSACTION WHICH HAS TRIGGERED THE OPEN OFFER OBLIGATIONS (UNDERLYING TRANSACTION):

Details of Underlying Transaction						
Type of Transaction (Direct/Indirect)	Mode of Transaction (Agreement/Allotment/Market Purchase)	Equity Shares/Voting Rights proposed to be acquired		Total Consideration for Shares/Voting Rights (VR) acquired (₹ in Lakhs)	Mode of Payment (Cash/Securities)	Regulations which has Triggered
		Number	% vis a vis total Equity Capital			
Direct Acquisition	Share Purchase Agreement ("SPA") dated June 06, 2019	1,79,400	74.75%	23.32	Cash	3(1) and 4

3) DETAILS OF THE ACQUIRER(S) AND PAC(S):

Details	Acquirer	Total
Name of the Acquirer(s)/PAC(s)	Mr. Kirtikumar Ramanlal Shah	1
PAN	AAEPS 2787 C	-
Address	C/301, Lumbini Palace, Tejpal Road, Vile Parle (East), Mumbai-400 057	-
Name(s) of Persons in control/Promoters of Acquirer(s)/PAC(s) where Acquirer(s)/PAC(s) are Companies	Not Applicable	-
Name of the Group, if any, to which the Acquirer(s)/PAC(s) belongs to	Not Applicable	-



Details	Acquirer	Total
Pre Transaction Shareholding		
• Number	Nil	-
• % of Equity Share Capital	Not Applicable	-
Proposed Shareholding after acquisition of Shares which triggered the Open Offer		
• Number	1,79,400	1,79,400
• % of Equity Share Capital	74.75%	74.75%
Any other interest in the TC	Nil	-

4) DETAILS OF SELLING SHAREHOLDERS:

Sr. No.	Name, PAN & Address	Part of Promoter Group (Yes/No)	Details of Shares/Voting Rights held by the Selling Shareholders			
			Pre Transaction		Post Transaction	
			No of Shares	% vis a vis total Share Capital	No of Shares	% vis a vis total Share Capital
I	Bodies Corporate:					
1)	Gstaad Trading Company Pvt. Ltd. (PAN: AAACG 2806 K)	Yes	35,600	14.83	Nil	N.A.
2)	Bloomingdale Trading Company Pvt. Ltd. (PAN: AAACB 1522 B)	Yes	30,000	12.50	Nil	N.A.
3)	Lavina Contractors And Developers Pvt. Ltd. (PAN: AAACL 1409 K)	Yes	30,000	12.50	Nil	N.A.
4)	Shiraz Realtors Pvt. Ltd. (PAN: AAECs 5617 E)	Yes	30,000	12.50	Nil	N.A.
5)	Villa Capri Developers Pvt. Ltd. (PAN: AABCV 1709 P)	Yes	30,000	12.50	Nil	N.A.
6)	Manali Investment And Finance Pvt. Ltd. (PAN: AAACM 9616 P)	Yes	23,000	9.58	Nil	N.A.
7)	Ameeta Grihnirman Pvt. Ltd. (PAN: AADCA 2320 F)	Yes	100	0.04	Nil	N.A.
8)	Bellvne Constructions Pvt. Ltd. (PAN: AABCB 5694 F)	Yes	100	0.04	Nil	N.A.
9)	Prerana Builders Pvt. Ltd. (PAN: AACCP 3747 J) <i>having Address of:</i> Rahejas Corner of Main Avenue & V P Road, Santacruz (W), Mumbai-400 054	Yes	100	0.04	Nil	N.A.
	Sub-Total (I)		1,78,900	74.54		



Sr. No.	Name, PAN & Address	Part of Promoter Group (Yes/No)	Details of Shares/Voting Rights held by the Selling Shareholders			
			Pre Transaction		Post Transaction	
			No of Shares	% vis a vis total Share Capital	No of Shares	% vis a vis total Share Capital
II	Individuals:					
1)	Mr. Rajan Biharilal Raheja (PAN: AANPR 0573 J)	Yes	300	0.13	Nil	N.A.
2)	Mr. Akshay Rajan Raheja (PAN: ADNPR 1084 R)	Yes	100	0.04	Nil	N.A.
3)	Mr. Viren Rajan Raheja (PAN: AEVPR 7893 D) having Address of: 87/1, Raheja Bungalow, 2 nd Floor, G.B. Marg, Opp. Bhanu Apartment, Mumbai-400 049	Yes	100	0.04	Nil	N.A.
	Sub-Total (II)		500	0.21		
	GRAND TOTAL		1,79,400	74.75	Nil	N.A.

5) DETAILS OF THE TARGET COMPANY:

- 5.1 Name : Leena Consultancy Limited
5.2 CIN : L74140MH1983PLC031034
5.3 ISIN : INE778N01016
5.4 Registered Office Address : Rahejas Corner of Main Avenue & V P Road, Santacruz (W), Mumbai-400 054
5.5 Stock Exchange(s) where Listed : BSE Limited, Mumbai ("BSE")

6) OTHER DETAILS:

- 6.1 The details of the Open Offer will be published in the newspapers in terms of the provisions of Regulations 13 (4) and 14 (3) of the Regulations vide a Detailed Public Statement ("DPS") on or before June 13, 2019 (Thursday).
- 6.2 The Acquirer undertake that he is aware of and will comply with his obligations under the Regulations and has adequate financial resources to meet the Offer obligations in terms of Regulation 25(1) of the Regulations in relation to the Offer.
- 6.3 In this PA, any discrepancy in any table between the total and sums of the percentage listed is due to rounding off.
- 6.4 This Offer is not subject to any minimum level of acceptance.



6.5 This PA is not being issued pursuant to a competing offer in terms of Regulation 20 of the Regulations.

Issued by the Manager to the Offer on behalf of the Acquirer:



Mark Corporate Advisors Private Limited

CIN: U67190MH2008PTC181996

SEBI Regn No.: INM000012128

404/1, The Summit Business Bay,

Sant Janabai Road (Service Lane),

Off Western Express Highway,

Vile Parle (East), Mumbai-400 057.

Contact Person: Mr. Manish Gaur

Tel. No.: +91 22 2612 3207/08

E-Mail ID: openoffer@markcorporateadvisors.com

Website: www.markcorporateadvisors.com

Acquirer:

Sd/-

Kirtikumar Ramanlal Shah

Place : Mumbai

Date : June 06, 2019

